(b) if so, the details thereof and the action being taken by Government in this regard; and

(c) if not, the reasons therefor?

#### THE MINISTER OF STATE OF THE

MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (c). As per directions of the Supreme Court, the Government of Maharashtra has reportedly requested the Medical Council of India for regularisation of 19 additional admissions made in the following Medical Colleges in Maharashtra:

1.	Grant Medical College, Bombay	10	
2.	B.J. Medical College, Pune	2	
3.	Government Medical College, Nagpur	6	
4.	I.G.M.C., Nagpur	1	
	Total	19	(Nineteen)

The Medical Council of India carried out the inspection of the above colleges and the inspection report has been placed by them before the Hon'ble Supreme Court of India on 2.5.1990 when the Advocate of the Government of Maharashtra mentioned to the Court that it may be possible for the state Government to admit the students in various medical colleges and it may not be necessary to ask for additional seats from the Medical Council of India in Grant Medical College, Bombay and Government Medical College, Nagour, As such the Advocate of Maharashtra Government requested for adjournment of the matter. Thereafter the Medical Council of India addressed the Director of Medical Education, Government of Maharashtra, Bombay on 4.5.1990 requested them to intimate the names of the Medical College where the additional students have been adjusted.

#### Increase in Areas Under Irrigation

10034. SHRI N.J. RATHVA: SHRI SHANKERSINGH VAGHELA:

Will the Minister of WATER RE-SOURCES be pleased to state:

- (a) whether Union Government propose to take up any special programme for providing the irrigation facility to additional ten million hectares of land:
- (b) if so, the total cost worked out for covering the additional area;
- (c) whether Union Government have accepted the proposal submitted by Gujarat Government: and
- (d) if so, the time by which a final decisioin is likely to be taken?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (d). The Working Groups constituted for the formulation of VIII Plan proposals in irrigation and flood management sector, have considered the programme of water resources development in the country and submitted their report to the planning Commission which inter alia include a programme to bring assured irrigation to about 10 m. ha. of command area during the next five years. Proposals for III plan have, however, not been finalised.

## Study of Market Research Wing of the **Textile Committee**

10035. SHRI KAMALUDDIN AHMED: Will the Minister of TEXTILES be pleased to state:

- (a) whether the studies carried out by the Market Research Wing of the Textile Committee has shown that there is a high mark up between the ex-mill price of synthetic fibre/yarn and synthetic blended fabrics and the retails prices of these fabrics;
- (b) if so, the mark up between the ex-mill prices and the retail prices;
- (c) whether duty concessions granted by Government in respect of PSF, NFY, PFY etc. do not reach the consumer; and
- (d) the action Government propose to take to ensure that such duty concessions are passed on to the ultimate consumer?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING IN-DUSTRIES (SHRI SHARAD YADAV): (a) and (b). A pilot survey on the movement of prices of selected varities of textiles which was conducted during 1979 by Textile Committee concluded that trade margin differences between ex-mill prices and retail prices in case of selected varities of synthetics and blended textiles ranged between 40% to 50% in the local market at Bombay. The trade margin in case of up-country centres in the interior and away from production centres was further higher by about 10%. In February, 1990, the percentage differences between ex-mill and retail prices was between 39.2% to 35.1%.

- (c) The fiscal duty reliefs given in 1988-89 Budget were not fully passed on to the consumer mainly because of increase in the prices of raw-material which go into the manufacture of these fibres/yarns.
- (d) In order to ensure that benefits of such duty concessions are passed on to ultimate consumer, periodical review and monitoring of prices etc. is done by the government.

### Batra Hospital, New Delhi

10036. SHRI E.M.S. PAKEER MO-HAMMED: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government are aware that the Batra Hospital in Delhi is a charitable hospital but it is charging abnormal fee from the public;
- (b) whether the said hospital has revised their rates without the prior permission from Government; and
  - (c) if so, the steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (c). Batra Hospital run by a charitable society, is registered under Delhi Nursing Home Registration Act, 1953. Revision of rates in private hospitals does not require prior permission of Government.

# C.B.I. Enquiry against N.T.C. Officials

10037. SHRI VAMANRAO MAHADIK: Will the Minister of TEXTILES be pleased to state:

(a) whether CBI enquiries was ordered aganist top officers of N.T.C. (National Textile Corporation) of Bombay;